

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Recent liberalisation in the industrial licensing policy and procedure have not distorted pattern of corporate investment. In fact, these are in accordance with the Industrial Policy Resolution of 1956 and in line with the exemption provisions of the Industries (Development and Regulation) Act, 1951. However, with a view to further liberalising and streamlining the policy and procedure, these are reviewed from time to time.

(b) Minimum economic capacity in respect of various industries are being worked out and it is expected that these would be announced after a decision in this regard is taken. In order to facilitate MRTP companies to take advantage of the policy of broad banding two notifications have been issued by the Department of Company Affairs recently to simplify the procedures in this regard.

Multi-Fuel Boiler Thermal Project at Mangalore in Joint Sector

9068. SHRI V.S. KRISHNA IYER : Will the Minister of ENERGY be pleased to state :

(a) whether Government have given approval for the establishment of a multi-fuel boiler thermal project at Mangalore in the joint sector ; and

(b) if not, whether Government propose to take steps to give clearance immediately ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). The Karnataka Power Corporation had submitted a project feasibility report to the Central Electricity Authority for installation of a multifuel boiler thermal plant at Mangalore. The scheme can be considered for techno-economic approval after the necessary inputs such as availability of coal have been tied up and requisite clearances such as clearance from the environmental angle became available.

Reference in Allotment of Telephone Connection to Handicapped Persons

9069. SHRI V.S. KRISHNA IYER : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether preferential treatment has been given to physically handicapped persons for the allotment of telephone connections ; and

(b) if not, whether Government propose to give preferential treatment to physically handicapped ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir.

(b) There is no proposal under consideration of the Government.

Clearance for Setting up of Diesel Generator at Bangalore by Karnataka Electricity Board

9070. SHRI V.S. KRISHNA IYER : Will the Minister of ENERGY be pleased to state :

(a) whether the Government of Karnataka has requested the Union Government to give clearance for setting up a 120 MW Diesel Generator at Bangalore by the Karnataka Electricity Board ;

(b) if so, the action taken in this regard ; and

(c) whether in view of the severe power shortage in Karnataka, Government propose to give approval early ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). The Scheme proposed by the Karnataka Electricity Board envisages installation of Gas Turbines of 120 MW capacity in Bangalore. Investment approval has not yet been accorded for want of confirmed availability of liquid fuels.

Setting up of Diesel Generators in Rural Areas by Karnataka Power Corporation

9071. SHRI V.S. KRISHNA IYER : Will the Minister of ENERGY be pleased to state :

(a) whether the Government of Karnataka has requested the Union Government to give approval for the setting up of diesel generators at four places in rural areas in the State by the Karnataka Power Corporation ;

(b) if so, the places recommended by the Karnataka Government for the proposed projects ; and

(c) whether Government have given clearance ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) to (c). The scheme proposed by M/s. Karnataka Power Corporation Ltd. envisages installation of diesel generating sets at four locations, namely, Kolar, Bidar, Jamakhandi and Indi. Investment approval has not yet been accorded for want of confirmed availability of liquid fuels.

Construction of Branch Post Office Building at Diphu

9072. SHRI BIREN SINGH ENGTI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) when the construction work of Diphu branch post office building started and by what time it is likely to be completed ; and

(b) whether Government propose to upgrade the Diphu branch office in view of the work-load, population and its being the hill district headquarter ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) Construction of Diphu Sub Post Office building was started in December, 85 and is likely to be completed by February, 1987.

(b) No, Sir. On account of the ban on creation of new posts, no proposals for upgradation of sub post offices into Head Post Offices are being considered at present.

Power cut in States and Union Territories

9073. SHRI T. BASHEER :

DR. G. VIJAYA RAMA RAO : Will the Minister of ENERGY be pleased to state :

(a) the names of the States and Union Territories which are having power cuts at present ;

(b) the percentage of power cuts in each State and Union Territory and how long it is likely to last ; and

(c) the action Government propose to take to remedy the situation ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). Power cuts/restrictions are imposed to contain the demand within availability. These, therefore, vary from time to time. Efforts are being made to ameliorate the power position by the end of Seventh Plan, depending upon the availability of funds. The present power cuts/restrictions in various States and Union Territories are given in the statement below.

(b) Various measures like expediting commissioning of additional generating capacity, maximising generation from existing transmission and distribution losses, adopting measures for energy conservation etc. are being taken to increase the availability of power.

STATEMENT

DETAILS OF POWER CUTS (APRIL '85—UPTO 15.4.1986)

Energy Cut		Demand Cut
(1)	(2)	(3)
NORTHERN REGION		
Chandigarh	—	Peak hour restrictions for industries between 1700 hrs. and 2100 hours.
Delhi	—	— do —
Haryana	—	100% demand cut for continuous process industries and restrictions for general industries between 1800 hrs. and 2100 hrs.